

(b) the per hectare return on investment made and projected on above projects; and

(c) the All India percentage of irrigation and inigation of Gujarat State at present?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b) Information on completed projects are assessed only at the end of the PUra pfgjof. As such information on per hectare cost of major dams completed shall be known only at the end of the plan period. The Sarar Sarovar in Gujarat is the only major multi-purpose project sanctioned during last three years of which the cost per hectare is estimated at Rs. 25984. The likely return is estimated to be Rs. 6449 per hectare.

(c) As per latest available Land Use Statistic. (1984-35) (Provisional) issued by the Ministry of Agriculture, the percentage of Gross Irrigation Area to Culturable Area is 21 per cent in Gujarat as against all India percentage of 29.

Vacancies of Judges in Gujarat High Court

469. SHRI RAMSINGH RATHWA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the vacancies of Judges in the Gujarat High Court;

by when these are likely to be

(b) whether there is any time-bound programme for filling up the vacancies of Judges in various High Courts of the country and the Supreme Court; if so, what are the details thereof; and

(c) whether any qualified S.C./S.T. as well as women candidates are being considered for the posts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ): (a) As on 1-11-1988, there were 3 vacancies

of permanent Judges and 3 vacancies of Additional Judges in the Gujarat High Court against the sanctioned strength of 18 permanent Judges and 3 Additional Judges.

(b) While Government make all possible efforts to ensure that vacancies of Judges are filled expeditiously, it is not possible to indicate any time by which these vacancies will be filled up.

(c) The Government issue the instructions prescribing the time schedule whereby a proposal should be initiated by the Chief Justice six months in advance of the anticipated occurrence of a vacancy in a High Court and referred to the concerned State Government; the State Government should finalise their recommendation and send it to the Central Government within one month. The Chief Justices of High Courts and Chief Ministers and Governors of States were *inter alia* requested to adhere to the above time schedule so that the vacancies are filled in expeditiously. Steps have been taken to fill the vacancies in Supreme Court and High Courts.

(d) Proposals for the appointment of some S.C./ S.T. and women candidates, as Judges of High Courts have been received.

Transfer of Technology from Japan

470. SHRIMATI RENUKA CHOWDHURY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Japan Radio Co. Ltd., a leading manufacturer of radio equipment has offered to transfer technology to the Punjab Wireless Systems Ltd. a State Government undertaking for production of TDMA and digital radio relay equipment which can be used for rural communication thus linking the rural population of India with reliable communication network;

(b) whether the offer has since been accepted by Government; and

(c) if so, what are the terms of the offer?